

°ITEM NO.32

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)No. 5183-5184/2014
(Arising out of impugned final judgment and order dated 02/08/2013
in CRLA No. 4702/2007 02/08/2013 in CRLA No. 6109/2007 passed by
the High Court Of Judicature at Allahabad)

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(Office report for directions)

Date : 15/12/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

[IN CHAMBER]

For Petitioner(s) Mr. Pawan Upadhyay,Adv.

Mr. R. Sharma,Adv.

Mr. Nishant Kumar,Adv.

Ms. Sharmila Upadhyay,Adv.

For Respondent(s) Mr. Samar Vijay Singh,Adv.

Mr. Arun Tewatia,Adv.

Mr. Shakil Ahmed Syed,Adv.

Mr. Hara Prasad Sahu,Adv.

Mr. Subhasish Mohanty,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner submits that in
compliance of the previous order, he has furnished new
address for effecting service on unserved respondent nos.
3 and 4.

Office to verify the same and issue notice to
unserved respondent nos. 3 and 4.

(Madhu Bala)

(Madhu Narula)

Court Master

Court Master